

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.442 of 2020**

Ritu Raj Singh **Petitioner**

Versus

1. The State of Jharkhand
2. Preeti Kumari **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. N. K. Chatterjee, Advocate
For the State : Mr. S. K. Srivastava, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 07th September, 2021

1. After advancing some argument, learned counsel for the petitioner seeks permission to withdraw the present criminal revision application with the liberty to work out his remedy before the appropriate forum, in accordance with law.
2. Learned A.P.P has no objection.
3. Permission is accorded. The present criminal revision application stands dismissed as withdrawn with the liberty aforesaid.
4. Pending I.A., if any, stands disposed of.

(Rajesh Kumar, J.)

Chandan/-